

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3384
ANSWERED ON:18.03.2013
CHECK ON DISPLACEMENT OF ADVASIS
Abdulrahman Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to maintain environmental stability and ecological security including water cycle, bio-diversity conservation, land productivity etc., in the country;
- (b) if so, whether the Government has made any provisions to check the forcible displacement of adivasis from the forests where they have been residing for ages, in the name of protected forest in the country;
- (c) if so, the number of incidents of displacing the settled adivasis in forests and handing over forests to the corporate sector have come the notice of Government during the last three years, State-wise; and
- (d) the facilities provided to the displaced for their rehabilitation, year-wise and location-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) The Ministry of Environment & Forests is implementing National Environment Policy, 2006, The Biological Diversity Act, 2002, National Forest Policy, 1988, and Rules made thereunder which address the concerns for the environmental stability and ecological security of the nation including water cycle, biodiversity conservation and forest land productivity, etc.
- (b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 recognises and vests the forest rights and occupation in forest land in forest dwelling scheduled tribes and other forest dwellers who have been residing in such forest for generations but whose rights are not recorded. The Act provides that no member of a forest dwelling scheduled tribe or other traditional forest dweller shall be evicted or removed from forest under his occupation till the recognition and verification procedure is complete
- (c)&(d) Diversion of forest land for non-forestry purpose is regulated under the provisions of the Forest (Conservation) Act, 1980. Resettlement and Rehabilitation Plans, wherever applicable, are in-built components of the proposals for diversion of forest land. Specific details in this regard are not maintained in the Ministry.